

1	2	3	4
30.	West Bengal Mineral Development Trading Corporation	Jaganathpur B	West Bengal
31.	West Bengal Mineral Development Trading Corporation	Sitarampur	West Bengal

(c) No decision/action on the part of Coal India Limited was to be taken.

(d) Does not arise in view of reply given at (c) above.

#### **Transfer of coal land on lease**

†2483. SHRI FAGGAN SINGH KULASTE: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the land given on lease to a particular person or company for coal sector under Mines and Minerals (Development and Regulation) Act (MMDR) cannot be transferred to any other person or company without the permission of Government;

(b) if so, the details thereof;

(c) whether Government is aware of the fact that Khinda-Sankheda coal mine situated at Sambalpur in Odisha was given on lease to someone else without taking permission from Government; and

(d) if so, the details of the action being taken by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Production in coal blocks**

†2484. SHRI RAM JETHMALANI: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that production work has not been started in several coal reserve blocks allocated to the Coal India Ltd.;

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†Original notice of the question was received in Hindi.

- (b) if so, the facts in this regard;
- (c) the percentage of such coal blocks out of the total allocated coal blocks, where production has not been started; and
- (d) the factors responsible for hampering commencement of coal production?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) In addition to the existing mines/coal bearing areas with Coal India Limited (CIL), Ministry of Coal in May, 2012 has tentatively assigned 116 coal blocks to CIL. Further, three coal blocks *viz.* Brahmini, Chichro Pastimal and East of Damogoria from the de-allocated coal blocks have been assigned to CIL for undertaking mining. Coal India Limited has submitted a preliminary perspective plan for development of the above blocks.

#### **De-allocation of coal blocks**

2485. SHRI C.M. RAMESH: Will the Minister of COAL be pleased to state:

- (a) whether the Inter-Ministerial Group (IMG), formed to decide either to de-allocate or forfeit the bank guarantees of the companies that did not develop allocated coal blocks, has recommended for de-allocation of coal blocks and encashment of bank guarantees;
- (b) if so, the details of the companies against whom recommendations have been made by IMG; and
- (c) the details, if any, of the action taken by Government pursuant to those recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) In pursuance of the announcement of the Hon'ble Finance Minister in the budget speech for the year 2012-13, an Inter-Ministerial Group (IMG) headed by Additional Secretary, Ministry of Coal has been constituted on 21.06.2012 to undertake periodic review of the development of coal/lignite blocks allotted by the Government. The details of the companies against whom recommendations have been made by the Inter-Ministerial Group (IMG) and the action taken by the Government pursuant to the recommendations of IMG are given as under:—